

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MONARCH BROOKEFIELDS LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MONARCH BROOKEFIELDS LLP
2.	Date of incorporation of corporate debtor	07/06/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAA - 1540
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No 113 / 0, Akurli Village, PanvelRaigarhMh 410206
6.	Insolvency commencement date in respect of corporate debtor	27 th September, 2019 (received corrected order copy on 22 nd November, 2019)
7.	Estimated date of closure of insolvency resolution process	24 th March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Gopalakrishnan IBBI / IPA – 002 / IP - N00151 / 2017 - 2018 / 10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R – 2 / 202, Moraj Riverside Park, Takka, Panvel – 410 206 Raigad District, Maharashtra. Email id: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S. Gopalakrishnan, Partner, Kanchansobha Debt Resolution Advisors LLP 1507- Wing, One BKC, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra East, Mumbai – 400051 Email id : monarchbrookfield@gmail.com
11.	Last date for submission of claims	7 th December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project under Sec. 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Rajan Agarwal 2. Mr. Anil Vaidya 3. Mr. Indrajit Mukherjee



14.	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	1) Name – Mr. Rajan Agarwal Reg. No. - IBBI/IPA-001/IP-P01069/2017-2018/11760 Reg. Address - 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri West, Maharashtra, 400053 Email - iprajanagarwal@gmail.com 2) Name – Mr. Anil Vaidya Reg. No. - IBBI/IPA-002/IP-N00067/2017-2018/10145 Reg. Address - Plot No. 107, S.no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune, Maharashtra, 411038 Email - anilvaidya38@gmail.com 3) Name – Mr. Indrajit Mukherjee Reg.No. - IBBI/IPA-001/IP-P-01533/2018-2019/12450 Reg. Address - Flat No.705 A Wing, DeepChs, D N Nagar, J P Road, Andheri (west), Mumbai Suburban, Maharashtra, 400053 Email - indrajitmukherjee15@yahoo.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MONARCH BROOKEFIELDS LLP** on 27th September, 2019.

The creditors of **MONARCH BROOKEFIELDS LLP**, are hereby called upon to submit their claims with proof on or before 7th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Allottees under a Real Estate Project under Sec. 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read 'S. Gopalakrishnan'.

S. Gopalakrishnan
Interim Resolution Professional
Monarch Brookfileds LLP

Date: 24th November, 2019
Place: Mumbai

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

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| Form B | – for claims by Operational Creditors |
| Form C | – for claims by Financial Creditors |
| Form CA | – for claims by Financial Creditors in a class |
| Form D | – for claims by Workmen and Employees |
| Form E | – for claims by Authorised Representative of Workmen and Employees |
| Form F | – for claims by Creditors other than Financial Creditors and Operational Creditors. |

In order to get a copy of the form, you may download from the abovementioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.